

improving offtake of foodgrains, monitoring, vigilance and viability of Fair Price Shop (FPS) Operations. With a view to modernize the system, the Government has initiated a Plan Scheme on End-to-end computerization of TPDS Operations on cost sharing basis with States/UTs which would facilitate digitization of ration cards/beneficiary and other data bases, computerization of supply chain management, setting up of transparency portals and grievance redressal mechanisms.

Applicability of provisions of the Emblems and Names (Prevention of Improper Use) Act on NGOs of Delhi

3303. DR. ANIL KUMAR SAHANI:

SHRIMATI NAZNIN FARUQUE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether registration of NGOs in Delhi under the Societies Registration Act, 1860 requires clearance under the Emblems and Names (Prevention of Improper Use) Act, 1950 as the preamble of the latter Act prevents use of certain emblems and names for professional and commercial purposes;

(b) if so, why the Act is not applicable for registration of NGOs in States other than Delhi;

(c) whether it is justified to bring NGOs under provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950 in Delhi; and

(d) the steps taken for exclusion of NGOs from the Act?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a) No, Sir.

(b) to (d) Do not arise in view of (a) above.

Lifting of foodgrains quota by State Governments

†3304. SHRI VIJAY GOEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantity of foodgrains available in the godowns of Central and State Governments as on 1 April, 2014;

(b) whether Government proposes to distribute the above stock of foodgrains at affordable rates; and

†Original notice of the question was received in Hindi.